S.No. State/UT declared surplus	Area	Area taken possession of	Area Distri. buted
16 Madhya Pradesh	297	255	173
11 Maharashtra	704	624	525
12 Manipur	2	2	2
13 Orissa	174	159	14*
14 Punjab	139	104	101
15 Rajasthan	619	546	432
16 Tamil Nadu	177	171	140
17 Tripura •	2	2	2
18 Uttar Pradesh .	529	498	358
19 West Bengal	1261	1143	899
0 D & N Haveli	9	8	6
1 Delhi	1	1 Neglible	
1 1	1 1 1	1	1
	7226	6229	4767

♦Figures have been rounded upto the nearest thousand.

मिलिट्री डिस्पोजल की जीपों की कीमतों में बृद्धि

367. डा॰ श्रवरार श्रहमद : क्या रक्षा मंत्री यह बताने को कृपा करेंगे कि :

- (क) क्या संसद सदस्यों ग्रौर विधा-यकों को ग्रावंटित की जाने वाली मिलिट्टी डिस्पोजल की जीपों की कीमतों में वृद्धि की गई है, यदि हों, तो कब ;
- (ख) इन कीमतों में कितनी वृद्धि की गई है श्रीर उसके क्याकारण हैं ;
- (ग) क्या उन्हें इस बात की जान-कारी है कि संसद् सदस्यों की आवंटित की जाने वाली इन जीवों की हालत अस्यंत खस्ता होती है और उनके निपटान

से पहले उनकी बैटरियां, स्टैपनी, श्रीजार एवं इसी प्रकार के श्रन्य कल-पूर्जे निकाल लिए जाते हैं, यदि हां, तो उसके क्या कारण हैं ; श्रीर

(घ) इस संबंध में भरकार द्वारा क्या कदम उठाए जाने का विचार है ?

रक्षा मंत्री (श्री शरद पदार): (क) से (घ) एक विवरण संलग्न है।

विवरण

 सणस्त्र सेनाओं की निधारित बाहन निपटान नीति में दी गई शर्नो के अनुसार केवल श्रेणी 5 के अंतर्गत श्रावे बाले बाहनों का ही निपटान किया जाता है। इस श्रेणी के बाहन व्यापक रूप ने

इस्तेमाल कर लिए गा हात लेकिन भारों मरम्मत/स्रोबरहाल करने के बाद इनका फिर इस्तेमाल लिया सकता है। इन बाहनों को निपटान के लिए निर्धारित करने से पहले टायर बैटरियां, ग्रीजार, किट जिनका ग्रन्य बाहनो में इस्तेमाल किया जा सकता है, निकाल लिए जाते हैं।

2 सांसदो ग्रीर विधायकों (महा-नगर परिषद के सदस्यों सहित) को ग्रपने निवाचन क्षेत्रो का दौरा करने के लिए रक्षा निपटान भंडार से. बिना निलामी के, पूर्व-निर्धारित कीमत पर वाहन महैया किए जाते हैं। सांसदो और विधायकों को बेचे जाने वाले वाहनों की कीमत, पिछले वर्ष के दौरान नीलामी पर की गई बिकी की दर के ग्रौसत के ग्राधार ५र प्रत्येक वर्ष की पहली अप्रैल को निर्धारित की जाती है। इस प्रकार वर्ष 1990-91 के लिए सांसदों ग्रीर विधायकों को आबंटित की गई जीपों की कीमत 20,905/- इपए यो । वर्ष 1991-92 के लिए निधारित कीमत रुपए है।

Industrial Production Affected by **Import Curbs**

368. MISS **SAROJ** KHAPARDE: Will the PRIME MINISTER pleased to state:

- (a) whether it is a fact that the industrial production in the first half of the current year has been adversely affected by the recent import curb imposed by the RBI;
 - (b) if so, the details thereof; and
- (c) whether Government propose reduce or remove those import curbs and if so, the details thereof?

THE MINISTER OF STATE **INDUSTRY** THE MINISTRY OF (SHRI P. J. KURIEN): (a) and (b) of Industrial According to the Index Production compiled by **CSO** which available upto March, 1991 the month-wise rates industrial of growth from January, 1991 onwards are follows:

Period	Rate of Growth		
January, 1991	4-3		
February, 1991	63		
March, 1991	7.2		

to Questions

The curbs on financing of imports were imposed by RBI with effect from 19th March, 1991. in the absence of availability of Index of Industrial « Production from April, 1991 onwards, it is difficult to say that the curbs imposed by RBI have adversely affected industrial production.

Mlany manufacturing units have carried on production during the last quarter with the inventories of raw materials and components already available. With the depletion of inventories and with continuation of RBI curbs on financing of imports, the industrial production may get adversely affected.

(c) The Government is constantly reviewing the import curbs which have become inevitable due to the tight balance of payments possible and it is proposed to reduce and remove the curbs on imports as and when the balance of payment situation permits.

Assessment of Liabilities of Glaxo the Special **Team under Drag- Prices Equalisation** Account

369. DR. RATNAKAR PANDEY: Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that the Special Team did not assess the liability of M|s. Glaxo under DPEA;
- (b) if so, who decided the assessment of Rs. 37 crores towards this company and on what basis;
- (c) whether it is a fact that the liability of Rs- 37 crores has been revised to 66.35 crores.